GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

STARRED QUESTION NO:227 ANSWERED ON:25.11.2010 MORNING EVENING COURTS Jardosh Smt. Darshana Vikram;Mishra Shri Mahabal

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Thirteenth Finance Commission had recommended sanctioning of funds to the States for setting up Morning/Evening Shift/Special Judicial Magistrates` Courts;

(b) if so, the details thereof and the action taken thereon;

(c) whether certain States have set up Morning/Evening Courts so as to dispose of pending cases;

(d) if so, the details thereof; and

(e) its impact in liquidating the pending cases?

Answer

MINISTER OF LAW & JUSTICE (Dr. M, VEERAPPA MOILY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 227 FOR 25.11.2010

(a): Yes, Madam.

(b): The Government has accepted the recommendations of the Thirteenth Finance Commission which includes, inter-alia, a provision of 2,500 crore for setting up of morning / evening / shift courts. The grant shall be provided to States over the period 2010-15 for setting up of these courts. The Government of India has released the first instalment of funds to the tune of t 250 crore to the State Governments for the purpose of setting up of these courts. Guidelines for the utilisation of these funds have been formulated by the Ministry of Finance and communicated to the State Governments.

(c) & (d): So far, the Government of Bihar has sanctioned the functioning of the Evening Courts with effect from 15th November, 2010 in each Session Division in the State. The information from other States has, however, not been received.

(e): It is too early to have such an assessment at this stage.